

LOK SABHA

Friday, December 7, 1962 | Agrahayana
16, 1884 (Saka).

*The Lok Sabha met at Twelve of the
Clock.*

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

SHORT NOTICE QUESTIONS

**Eviction of Refugees from Government
Lands**

S.N.Q. 6. Shri S. M. Banerjee: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether the Report of Chanda Committee is under consideration of Government;

(b) if so, the reasons for issuing eviction notices now to a large number of refugees who are occupying 'Nuzul' land unauthorisedly for the last 12 years or more; and

(c) whether it is proposed to withdraw such notices under the present circumstances?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Yes.

(b) The cases of the unauthorised occupants mentioned in the Chanda Committee Report were discussed with the Chief Commissioner, Delhi, the representatives of the Delhi Development Authority, the Delhi Municipal Committee and the New Delhi Municipal Committee. It was decided that the eligible squatters should be treated in the same manner as other squatters covered by the Jhuggi Jhopri Scheme. It was not consi-

dered desirable to accord them any preferential treatment.

(c) No.

Shri S. M. Banerjee: May I know whether it is a fact that the Minister of Works, Housing and Supply promised in this House on 8-9-1959 that the Government will fulfil completely the assurance given by Mr. Gadgil and if so, may I know the reason why those assurances have not been fulfilled?

Shri Mehr Chand Khanna: As far as I can see, there was no departure from the assurance given by Mr. Gadgil. The assurance that Mr. Gadgil gave was that all these displaced persons who had unauthorisedly squatted on lands belonging to the Government or public bodies, when they are evicted, should be provided with alternative accommodation. In Delhi alone, I think we have built 60,000 tenements, houses, shops, and developed plots, to provide accommodation to such squatters.

Shri S. M. Banerjee: I want to know whether it is a fact that the cases of most of the refugees occupying Government land unauthorisedly coming under the Ministry of Health were regularised under the Gadgil assurance and I want to know why in this case discrimination has been shown.

Shri Mehr Chand Khanna: I do not think the Health Ministry deals with these cases. The Health Minister shakes her head. I do not think she knows anything about this either.

Shri Warrior: May I know whether it is not a fact that the Ministry of W.H. & S. was about to start implementing individual cases and that was stopped only recently after this conference? What was the reason for stopping that implementation?

Shri Mehr Chand Khanna: One is provision of alternative accommodation to a squatter when he is removed from his place of unauthorised squatting. The other is to regularise the squatting at the very place. There is a distinct difference between the two. We had to look into all these cases. When I examined these cases in consultation with the local bodies, what transpired was, some of the land is required for schools and hospitals. Some land is required for roads. Some of the squatters are squatting on existing or projected road buads. Some occupation is on land included under the master plan. Some areas are so congested as to make their clearance imperative. What I have stated is that the number of squatters in Delhi today is round about 50,000. We have announced a scheme regarding the provision of alternative accommodation to them in this very House. Those few remaining displaced persons will also be treated on par. When they are removed, if they are eligible, they will be provided with alternative accommodation.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूँ कि सामने कुछ ऐसे भी मुझवा पेश किये गये हैं कि जब तक हमारा यह देश इस खतरनाक दौर से गुजर रहा है, तब तक इस प्रोग्राम के अमल को स्थगित कर दिया जाये ? यदि हाँ, तो उस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

श्री मेहरचन्द खन्ना : हमारे ऊपर जो आपत्ति आयी है उसकी वजह से अगर हम दिल्ली में जो स्क्वाटिंग हो रहा है उसको पीछे डाल देंगे तो मेरे खयाल में दिल्ली में कोई जगह ही नहीं रहेगी। मेरे खयाल से यह बहुत जरूरी है कि इस स्क्वाटिंग को रिमूव किया जाये और जमीन को साफ किया जाये।

श्री भक्त दर्शन : श्रीमन्, क्या यह सही है कि श्री गाडगिल जी के अनिरीकृत स्वयं माननीय मंत्री महोदय ने भी इस के बारे में

शरणार्थियों को कुछ आश्वासन दिये हैं ? यदि हाँ, तो क्या वे अपने आश्वासनों के प्रतिकूल कोई ऐसा कार्य नहीं करेंगे जिससे उनके साथ अन्याय हो ?

श्री मेहरचन्द खन्ना : मैं ने शरणार्थियों को २० या २५ करोड़ की जमीन बेची है जिसकी कीमत आज सौ करोड़ रुपया है। और जो चन्द बाकी रह गये हैं उनको हटाया जायेगा तो उनको दूसरी जगह दी जायेगी। मैं ने यह नहीं कहा कि उनको जगह नहीं दी जायेगी, लेकिन अगर कोई कहे कि मैं ने पंडित जी के घर में स्क्वाटिंग किया है मुझे वहीं जगह दी जाये और मुझे वहीं रेग्युलरिज बना दिया जाये, तो यह तो नामुमकिन चीज है।

श्री बागड़ी : क्या माननीय मंत्री यह बताने की कृपा करेंगे कि जो लोग आकर के रहे हुए हैं और जिनको आज जबरदस्ती हटाया जा रहा है, तो जिन वक्त वह बैठे थे उसी वक्त क्यों नहीं उनको चैक किया गया। अगर इस वक्त उनको हटाने का अधिकार दिया जायेगा तो उसका मतलब यह होगा कि दिल्ली की ला एंड आर्डर पोजीशन पर बुरा असर पड़ेगा। क्या इस बात की तरफ ध्यान नहीं दिया गया ?

श्री मेहरचन्द खन्ना : यह हमारी बद-किस्मति थी कि ये लोग लाखों की तादाद में आये। और जिस वक्त ये लोग सन् १९४७-४८ में आये थे उस वक्त ऐसे हालात थे कि कोई इन्सान गौर खोज नहीं कर सकता था। बहुतों को जगह दे दी गयी है। लेकिन हमें यह इल्म नहीं था कि ऐसे हालात होंगे।

Shri Bhagwat Jha Azad: May I know whether Government propose to regularise and implement such an assurance where land is not required by Government for their use?

Shri Mehr Chand Khanna: I have just stated that the assurance given by Shri Gadgil is being implemented and shall be implemented, but I cannot give an assurance to this effect that wherever squatting has taken

place on public land or on road berm I am going to regularise it there.

MIG Aircraft Factory

S.N.Q. 7. Shri G. H. Deshpande: Will the Minister of Defence be pleased to state:

(a) whether arrangements have been completed for the establishment of the factories for the manufacture of MIG Aircraft;

(b) whether the location of the two factories for the manufacture of the airframes and the aero-engines has been decided upon; and

(c) the year in which the MIG of Indian manufacture is likely to be available?

The Minister of Defence Production (Shri Raghuramaiah): (a) and (b). It is proposed to set up two units, one for the manufacture of the airframe and connected equipment and the other for the manufacture of the engines. A survey of suitable sites was made and it is proposed to locate one unit in Maharashtra State and the other unit in Orissa State. The matter is under discussion with the State Governments.

(c) It is too early to say when the first MIG of Indian manufacture will become available.

Shri Hari Vishnu Kamath: Is this factory to be set up in collaboration with the Soviet Russian Government, and if so, what are the terms and conditions of collaboration?

Shri Raghuramaiah: It has been stated on the floor of the House on a number of occasions that this will be in collaboration with the Soviet Government. May I hope that the House will give me the indulgence to say that it may not be quite desirable to state all the detailed parts of this agreement just at this moment?

Shri Hari Vishnu Kamath: My question was.....

Mr. Speaker: The hon. Minister has stated that those conditions for collaboration cannot be disclosed just at this moment.

श्री राम सेवक यादव: मैं जानना चाहता हूँ कि क्या वह काम शुरू हो गया है, या जिस तरह से दिसम्बर के पहले हफ्ते में मिग विमान आने की बात कही गयी थी उसी तरह से यह मामला आगे चला जायेगा ?

अध्यक्ष महोदय : यह तो इनफॉर्मेशन की बात है ।

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री तथा अनु शक्ति मंत्री (श्री जवाहरलाल नेहरू) : एक मानी में यह कहा जा सकता है कि काम शुरू हो गया है । जमीन वगैरह देखी गयी और चुनी गयी, इस किस्म के काम तो हो रहे हैं । माननीय सदस्य ने जो दिसम्बर के पहले हफ्ते की बात कही, तो ऐसी कोई चर्चा नहीं हुई थी ।

श्री राम सेवक यादव : प्रधान मंत्री जी ने कहा कि वह चर्चा नहीं हुई थी । मैं निवेदन करना चाहता हूँ कि यहाँ यह कहा गया था कि दिसम्बर के पहले हफ्ते में मिग विमान आना शुरू होगा ।

अध्यक्ष महोदय : यह दूसरा मवाल है ।

Shri S. M. Banerjee: May I know the reasons why these two units that are likely to be set up are going to be set up in these two places where there are no arrangements? Why not in Kanpur or in Bangalore?

Mr. Speaker: Shri Hem Barua.

Shri Raghuramaiah rose—

Mr. Speaker: I have not allowed that question. Now, Shri Hem Barua.

Shri Hem Barua: In view of the fact that very lately Tass and Moscow Radio are mounting an attack on India, particularly on US military help to India, may I know whether these latest repercussions in Soviet